

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 587 of 2020

In the matter of:

**Committee of Creditors of Educomp Solutions Ltd.
Through State Bank of India**

....Appellant

Vs.

**Mahender Kumar Khandelwal, Resolution Professional
of Educomp Solutions Ltd.**

....Respondents

Present

**For Appellant: Ms. Misha, Mr. Siddhant Kant and Mr. Moulshree
Shukla, Advocates.**

**For Respondents: Mr. Gautam Swaroop, Ms. Gunjan Jindal,
Mr. Kartikeya Jaiswal and Mr. Rajat Sehgal,
Advocates.**

Ms. Anisha Mahajan, for R-1.

Mr. Ashly Cherian, for RP.

ORDER
(Virtual Mode)

07.12.2020: It is represented on behalf of the Learned Counsel for the Appellant that the Interim Order dated 07.10.2020 was extended by the Hon'ble Supreme Court on 03.12.2020 to the date of commencing 18.01.2021 and the matter was directed to be listed.

In view of the above, the Registry is directed to list the matter on **25th January, 2021.**

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

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